# RAJYA SABHA

## Appointment of Chairman of CCI

2510. DR. Y. LAKSHMI PRASAD : Will the Minister of HEAVY IN DUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether it is a fact that the newly appointed/selected Chairman of the Cement Corporation of India figures in a list prepared by the CBI of senior officers with doubtful integrity;

(b) if so, the reasons for appointing such an officer on a coveted post; and

(c) the desirability of appointing a man with transparency' and clean record as Chairman to make CCI a profit making organisation?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTER-PRISES (SHRI MANOHAR JOSHI): (a) to (c) Decision on the appointment of a new Chairman of Cement Corporation of India (CCI) has not yet been taken. Government makes appointments of Directors on the basis of a transparent procedure of selection by the PESB and due vigilance clearance.

### Selling of National Instruments Limited

2511. SHRI MD. SALIM : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to stale:

(a) whether Government's attention has been drawn to the news-item "National Instruments bikrir siddhanta sthagit..." in 'Aajkal'. dated 25th March. 2000;

(b) if so, when did Government decide to sell National Instruments Limited;

(c) whether BIFR has sanctioned a revival scheme in November, 1999 for NIL which includes utilisation of sale value of the land for revival;

(d) if so, whether Government would issue an official contradiction to the press report; and

(e) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTER-PRISES (SHRI MANOHAR JOSHI): (a) to (e) Government are implementing a scheme sanctioned by the BIFR for revival of National Instruments Ltd. (NIL).

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There is no proposal to sell the Company. The reported news item is erroneous. The scheme sanctioned by the BIFR includes mobilisation of resources through sale of surplus land by the Company.

As Government have already accepted the plan for relival of the Company the issue on a contradiction to the alleged press report does not arise.

### Performance of the Chiefs of PSUs

2512. CHAUDHARY CHUNNI LAL : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) what are the parameters for appraising the performance of the Chiefs of Public Undertakings and the extent of transparency observed/followed in such appraisal;

(b) whether Government propose to grant extension to present CMD of Andrew Yule and Co. Ltd. despite gross allegations of corruption against him;

(c) if so, the reasons therefor;

(d) whether any enquiry was conducted to investigate the omissions and commission of CMD, Andrew Yule and Co. Ltd., and

(e) if so, the outcome thereof and the action taken against such a corrupt official?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI MANOHAR JOSHI): (a) to (e) Chief Executives *art* appraised with reference to objective parameters of performance and efficacy that take into account achievements of various targets, control over the organisation and the recommendations of the Central Vigilance Commission (CVC). A decision on the tenure of all Chief Executives including of M/s Andrew Yule & Co. Ltd. (AYCL) will be based on these considerations. Allegations received against Chief Executives have to be duly verified. Various complaints have been received relating to executives of the AYCL Group including the CMD. These are being examined.

## Income and Expenditure by Prasar Bharati

t2513. SHRI RAJ MOHINDER SINGH : Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that average ainual income earned by Prasar Bharati has been less than its average annual expenditure during the last few years;

† original notice of the Question was received in Hindi.

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